

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.240 – IA/530(AHM)2024  
ITEM No.241 – IA/567(AHM)2024  
in  
**CP(IB)/338(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Bank of Maharashtra  
V/s  
BirenKumar Palani  
(Personal Gaurantor of DNP Foods Limited)

.....Applicant

.....Respondent

**Order delivered on: 03/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Kamil Lokhandwala, Adv. a.w.  
Mr. Manoj Mishra, adv.  
For the FC : Ms. Raina Birla, Adv.  
For the PG : None

**ORDER**

**IA/530(AHM)2024 & IA/567(AHM)2024**

None present for personal guarantor in person. Respondent is directed to file the reply and serve copy of reply to the applicant and Financial Creditors on their email or official address.

List for further consideration on 14.05.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**